

[अवकाश नही देव]

जहाँ तक आपका एतराज या वह गुंडा शब्द पर था, प्रिविलेज कोमन गुंडा शब्द पर था ।
(अवकाश) आप सुनते क्यों नहीं हैं ?

So far as the word 'goonda' is concerned, he has completely denied it. Now the other word that is left is 'goondai'. I have told you a number of times that I am going to examine the meaning of it. If it means 'goonda', you will be allowed.

SHRI VASANT SATHE : Then reserve your ruling, examine it and give it on Monday.

MR. SPEAKER Shri Dharam Bir Sinha.

13.47 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS, STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) . On behalf of Shri Dharam Bir Sinha. I beg to lay on the Table—

(1) A copy of the Annual Report (Part 1) of the Registrar of Newspapers for India on Press in India. 1972.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library See No. Lt.-4942/73]

ANNUAL REPORTS OF GARDEN REACH WORKSHOPS, MAZAGON DOCK, GOA SHIPYARD FOR 1971-72, NOTIFICATION UNDER INDIAN SOLDIERS (LITIGATION) ACT, 1925 AND NAVY (AMDT.) REGULATIONS UNDER NAVY ACT, 1957.

SHRI J. B. PATNAIK : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4943/73].

(b) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4944/73]

(c) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4945].

(2) A copy of Notification No. S.R.O. 77 (Hindi and English versions) published in Gazette of India dated the 7th April, 1973 issued under section 3 of the Indian Soldiers (Litigation) Act, 1925. [Placed in Library. See No. LT-4946/73]

(3) A copy of the Navy (Prescribed Officers) (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 80 in Gazette of India dated the 14th April, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-4947/73]

(Interruptions)

MR. SPEAKER : As for the meaning of the word 'goondai', I am keeping the decision open so far as 'goondai' is concerned. I have given my ruling on 'goonda'.

REVIEW & ANNUAL REPORT OF MYSORE IRON & STEEL LTD. FOR 1971-72.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : I beg to

lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati, for the year 1971-72.

(2) Annual Report of the Mysore Iron and Steel Limited, Bhadravati, for the year 1971-72 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See. No. IT-4948/73]

13.48 hrs.

RE. QUESTION OF PRIVILEGE—contd

श्री कवि जयधर (राजगण दिल्ली) इंडियन एक्सप्रेस में जा गइरा जल्द छया है उनके बारे में आपका क्या करना है ? (स्ववचन)

MR SPEAKER When facts are denied, it cannot be a subject-matter of a privilege motion.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI RAGHU RAMAIAH) : Now, apart from any distinction between the words *goonda* and *goondai*, I submit that you must realise what the motion is against the *Indian Express* also, the editor and publisher. (Interruptions) Please listen. I do not know whether he has written to you denying these words.

MR. SPEAKER . I have said I am examining this matter.

SHRI RAGHU RAMAIAH . I submit that there can be no ruling on that until you hear from the editor; whether he has said it, or what he has to say, because, whatever Shri Madhu Limaye has said, it is in cold print. (Interruptions)

Now, the motion is against the editor and the publisher of the *Indian Express*. That is the first thing. Secondly, I am glad you said that you are not closing the issue, the motion even as regards Shri Madhu Limaye, because you want to satisfy yourself as to the word used, *goonda* and *goondai*. So, keep it open in both these respects. and then we will see.

MR. SPEAKER : I have said one thing and I must repeat it again I have given my ruling. My ruling is, we have been following it in the past—that when the facts are denied in this House, there is no privilege motion on that. So far as the word *goondai* is concerned, we will examine whether it means anything bad. I will examine it.

श्री बी० पी० सौर्य (हागुड) मधु निमये जी ने एकरार किया है कि उन्होंने यह नहीं कहा है लेकिन इंडियन एक्सप्रेस में इन्टरटेड कामाज में यह दिया है। उनको भी आप छोड़ दीजिए लेकिन यहाँ पर इस मदन के एक माननीय सदस्य है जिन्होंने कहा है कि हमने खुद सुना है इस बात का तो उममें आप कैसे इनकार करेंगे ? (स्ववचन)

मेरा व्यवस्था का प्रश्न है। यहाँ मधु जी ने यह कहा कि उन्होंने 'गुन्डा' शब्द का इन्निमाल नहीं किया, वह दूसरी चीज है देखा जायगा, इंडियन एक्सप्रेस में जा छया है उस को भी बाद में देखा जायगा।

अध्यक्ष महोदय हम पेश को निब रहें है।

श्री बी० पी० सौर्य : लेकिन एकर मधु निमये जी यह कहने है कि उन्होंने नहीं कहा तो यहाँ पर एक माननीय सदस्य बड़े हुए है जिन्होंने कहा है कि उन्होंने स्वयं मधु जी को चौपाटी पर इस शब्द को कहते हुए सुना है। इसलिये इस पर आप सामानो में व्यवस्था नहीं दे पावेंगे।

SHRI C. M. STEPHEN : I am not contesting any ruling that you have given; the ruling to the extent it goes is acceptable and we submit to that. But the question is this. I am only clarifying the position. Mr. Unnikrishnan has given notice